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ITEM NO.7

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31651/2016  
(Arising out of impugned final judgment and order dated 18/05/2016  
in CMWP No. 12063/2002 passed by the High Court Of Judicature at  
Allahabad)

VED PRAKASH AND ANR.

Petitioner(s)

VERSUS

STATE OF UP AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 28/11/2016 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE KURIAN JOSEPH

HON&#39;BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Ambhoj Kumar Sinha,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Despite service of notice, none appears for the respondents.

The petitioners are directed to serve notice on the Standing

Counsel for the State of Uttar Pradesh.

Upon service of notice, the Standing Counsel for the State of

Uttar Pradesh is directed to get the instruction.

Post on 14.12.2016.

(NARENDRA PRASAD)

(RENU DIWAN)

COURT MASTER

ASSISTANT REGISTRAR